THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The Ministry of Environment and Forests submitted a Note for the Cabinet on 17.7.09 proposing establishment of the National Green Tribunal. The Note along with the draft National Green Tribunal Bill, 2009 was approved by the Cabinet in its meeting held on 23.07.2009.

(b) Yes, Sir.

(c) No, Sir.

(d) The Ministry of Environment and Forests does not issue "No Objection Certificate". However, environmental clearances are given to industrial and infrastructure projects under the Environment Impact Assessment (EIA) Notification, 2006 and Coastal Regulation Zone (CRZ) Notification, 1991. Similarly, under the provisions of the Forest (Conservation) Act 1980, prior approval of the Central Government is essential for diversion of forest land for non-forestry purposes. This is to regulate the indiscriminate diversion of forest land for non-forestry use and to maintain a logical balance between the developmental needs of the country and the conservation of natural resources.

(e) Does not arise in view of reply to (d) above.

Utilisation of the amount of use of forest land

†3222. SHRI MOTILAL VORA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total amount of money deposited for afforestation, in lieu of using forest land, and annual interest amount being accrued on it;

(b) whether the Supreme Court has directed to provide one thousand crore rupees every year for development of forests and providing employment to rural unemployed, out of this interest amount;

(c) if so, by when the required blue-print in this regard would be prepared;

(d) whether the Court has also emphasized upon regular monitoring of the scheme; and

(e) if so, the arrangements being made by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) As on 30.06.2009, about an amount of Rs. 9,932.12 crores has been deposited by the States/Union Territories with *Ad-hoc* Compensatory Afforestation Fund Management and Planning Authority (*Ad-hoc* CAMPA). This amount has earned an interest of Rs. 1328.23 crores. A statement showing the State-wise amount remitted into the account of *Ad-hoc* CAMPA by State/UTs and the interest accrued thereon is placed at Statement (*See* below).

(b) to (e) Yes, Sir. The Hon'ble Supreme Court *vide* Order dated 10.7.2009 in IA No. 2143 in Writ Petition (Civil) No.202 of 1995 in the matter of T.N. Godavarman Thirumulpad *Versus* Union of India and Others has permitted *Ad-hoc* CAMPA to release money to the extent of Rs. 1000 crores yearly for a period of five years to the State Compensatory Afforestation Fund

†Original notice of the question was received in Hindi.

Management and Planning Authorities (State CAMPAs). This money will be utilised by the States/UTs for execution of approved site-specific schemes concerning Compensatory Afforestation (CA), Additional Compensatory Afforestation (ACA), Penal Compensatory Afforestation (PCA), Catchment Area Treatment (CAT) Plan etc. As regards utilization of money received towards Net Present Value (NPV) and works in Protected areas (PAs) is concerned, the money will be released after the schemes are reviewed by the respective State Level Executive Committees and approved by the Steering Committees. In the above Order, the Apex Court has also emphasized that "*the broad guidelines adopted by the National Rural Employment Guarantee Act (NREGA) be followed and the work may be allotted mostly to rural unemployed people maintaining the minimum wages level.*" The requisite guidelines finalized by the Ministry and also approved by the Apex Court have been forwarded to States/UTs for establishing State CAMPAs.

These guidelines, *Inter alia,* provide for establishment of National CAMPA Advisory Council for regular monitoring and evaluation of utilisation of funds in consultation with States/UTs.

Statement

State-wise total amount remitted by the State/Union Territories in ad-hoc Compensatory Afforestation Fund Management and Planning Authority (ad-hoc CAMPA) as on 30.06.2009.

Sl. No.	State	Fund Received as on 30.06.2009	Interest as on 30.06.2009	Total funds as on 30.06.2009
1	2	3	4	5
1.	Andaman and Nicobar Islands	109,906,133.00	24,644,239.68	134,550,372.68
2.	Andhra Pradesh	8,978,325,571.48	1,293,355,755.00	10.271.681.326.48
3.	Arunachal Pradesh	1,636,463,088.74	334,456,426.83	1,971,219,515.57
4.	Assam	671,749,049.00	24,547,039.00	696,296,088.00
5.	Bihar	773,448,981.00	127,202,404.61	900,651,385.61
6.	Chandigarh	17,652,067.00	3,277,234.70	20,929,301.70
7.	Chhattisgarh	12,321,350,743.39	2,162,768,056.67	14,484,118,800.06
8.	Dadra and Nagar Haveli	16,829,000.00	1,596,850.00	18,425,850.00
9.	Daman and Diu	—	—	—
10.	Delhi	1,224,523,363.00	105,169,122.00	1,329,692,485.00

1	2	3	4	5
11.	Goa	1,211,970,919.58	150,390,957.65	1,362,361,877.23
12.	Gujarat	2,496,471,445.00	248,747,721.39	2,745,219,166.39
13.	Haryana	1,911,413,386.79	74,796,687.66	1,986,210,074.45
14.	Himachal Pradesh	3,667,719,848.60	393,003,742.53	4,060,723,591.13
15.	Jammu and Kashmir	—	—	—
16.	Jharkhand	9,500,280,928.03	1,232,550,233.36	10,732,831,161.39
17.	Karnataka	5,855,732,170.00	968,158,521.00	6,823,890,691.00
18.	Kerala	175,090,762.58	39,629,773.55	214,720,536.13
19.	Lakshadweep	—	—	—
20.	Madhya Pradesh	5,304,823,886.00	646,606,109.00	5,951,429,995.00
21.	Maharashtra	8,935,493,798.50	1,076,458,322.35	10,011,952,120.85
22.	Manipur	74,568,219.00	18,651,161.45	93,219,380.45
23.	Meghalaya	9,675,979.00	947,343.92	10,623,322.92
24.	Mizoram	—	—	—
25.	Nagaland	—	—	—
26.	Orissa	13,106,182,423.00	1,508,977,198.85	14,615,159,621.85
27.	Pondicherry	—	—	—
28.	Punjab	3,305,472,163.50	282,423,433.71	3,587,895,597.21
29.	Rajasthan	3,259,088,410.85	402,711,120.72	3,661,799,531.57
30.	Sikkim	800,924,612.00	70,809,135.00	871,733,747.00
31.	Tamil Nadu	197,130,414.00	18,630,439.16	215,760,853.16
32.	Tripura	354,181,754.00	55,422,101.00	409,603,855.00
33.	Uttar Pradesh	4,709,629,585.46	845,027,056.40	5,554,656,641.86
34.	Uttarakhand	8,165,322,154.65	1,114,442,810.00	9,279,764,964.65
35.	West Bengal	529,577,838.00	56,964,899.00	586,542,737.00
	GRAND TOTAL:	99,321,298,695.15	13,282,365,896.19	112,603,664,591.34

Inclusion of Bhandra Wildlife Sanctuary in Mysore Elephant Reserve

3223. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state: